

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 8170/2017

(Arising out of impugned final judgment and order dated 26-05-2017 in CRLA No. 1219/2003 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

VIJAY SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(and IA No.33415/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS)
(Custody matter)

WITH Diary No(s). 26418/2017

Date : 21-02-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Ms. Shivali Chaudhary, Adv.
Mr. Pankaj Singh, Adv.
For M/S. Vidhi International, AOR

Dr. Sumant Bharadwaj, Adv.
Ms. Mridula Ray Bharadwaj, AOR
Mr. Y.R.Mishra, Adv.
Dr. Manoj Kumar, Adv.
Ms. Rinchen Wangmo, Adv.
Mr. Vedant Bharadwaj, Adv.

For Respondent(s) Mr. M. Shoeb Alam, AOR
Mr. Ujjwal Singh, Adv.
Mr. Gautam Prabhakar, Adv.
Mr. Mojahid Karim Khan, Adv.

Mr. K.L.Janjani, Adv.
Ms. Rukhmini Bobde, Adv.
Mr. Rajat Nair, Adv.
For Mr. Arvind Kumar Sharma, AOR

Ms. Aishwarya Bhati, AAG
Mr. Bhakti Vardhan Singh, AOR

Ms. Vanshaja Shukla, AOR

UPON hearing the counsel the Court made the following
O R D E R

A letter has been circulated by the learned counsel
for the petitioner seeking adjournment on account of
personal difficulty of the arguing counsel.

As prayed, list these matters on 7th March, 2019.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER